

Dated: 26/02/2024

Public Notice

It has been observed that the officers of the Trade Marks Registry (TMR) are receiving documents/affidavits/evidences/written submissions, etc. from stakeholders on their personal office email IDs. This practice is causing a lot of difficulties in the Trade Marks proceedings.

In view of the above, this is to bring to the attention of all IP Practitioners, stakeholders and general public that as per the Trade Marks Rules, 2017, filing of documents by email to the Registrar is not a prescribed mode of filing the documents. All are therefore advised to file such documents before the Registrar of Trade Marks through the prescribed mode only, i.e. by filing on the counter of appropriate TMR Branch Office or by using comprehensive e-filing system so that the same reaches appropriately to the relevant records of TMR. Doing so will not only safeguards your interest against the allegations of default in the prescribed procedure as per the Trade Marks Rules, but will also help in timely compliances on your part. Any correspondence made on an individual email ID is not considered as the prescribed mode of filing the documents.

However, the TMR will continue to receive Reply to Examination Report over the email ID as specified in the Examination Report.

The cooperation of all is solicited.

Sd/-
Controller General of Patents Designs & Trade Marks